

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:4853  
ANSWERED ON:24.04.2002  
COMPANY ACCOUNTING SYSTEM OF PORTS  
AMBATI BRAHMANAIAH

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether Government have cleared the proposals to introduce company accounting procedures at all the eleven major ports in the country;
- (b) if so, the extent to which it differs from the existing management accounting system;
- (c) whether the Government also propose to take steps to expedite the corporatisation of all ports; and
- (d) if so, the status of corporatisation of different ports in the country ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SHRIPAD Y. NAIK)

(a) No, Sir.

(b) Does not arise.

(c) & (d): A decision has been taken to corporatize the Major Ports in a phased manner. Ennore Port, the 12th Major Port has already been set up as a corporate entity. Corporatisation of other eleven Major Ports would involve converting them into companies under the Companies Act, 1956. To enable corporatisation of these Major Ports, the Major Port Trusts (Amendment) Bill, 2001 has been introduced in Lok Sabha on 31.8.2001, which stands referred to the Department Related Standing Committee on Transport and Tourism for examination and report.